

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal no. 238 of 2014

Dated : 5th December, 2014

**Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

In the matter of :

Chhattisgarh State Power Generation Co. Ltd. ... Appellant(s)

Versus

**Chhattisgarh State Electricity Regulatory Commission
& Ors. ... Respondent(s)**

Counsel for the Appellant (s): Ms. Suparna Srivastava

**Counsel for the Respondent(s): Mr. Anand K. Ganesan
Ms. Mandakini Ghosh for R-1**

ORDER

The Learned Counsel for the State Commission seeks three weeks time to file the reply. Accordingly, he is permitted to file the reply on or before 02.01.2015 after serving copy on the other side.

Post the matter for hearing on **20.01.2015**. In the meantime, rejoinder be filed after serving copy on the other side, if any.

**(Justice Surendra Kumar)
Judicial Member**

**(Rakesh Nath)
Technical Member**

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